

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 155 of 2020

In the matter of:

Gloster Ltd.

**(Formerly Known as Kettlewell Bullen
& Co. Ltd.)**

....Appellant

Vs.

Bowreah Jute Mills Pvt. Ltd. & Ors.

....Respondents

Present

For Appellant:- Mr. Sudipto Sarkar, Sr. Adv. with Mr. Anil Agarwalla, Mr. Pawan Kumar Jhunjhunwala, Mr. Mahesh Agarwalla, Ms. Neha Sharma, Advocates.

For Respondent:- Mr. Abhrajit Mitra, Sr. Advocate with Mr. D.N Sharma, Mr. P.C. Sharma, Mr. Anirudha Agarwalla and Mr. Kunal Chatterji, Advocates for R-1.

ORDER
(Virtual Mode)

08.03.2021: In terms of the order dated 24.02.2021, learned counsel for the Respondents have filed the copy of the order dated 04.12.2020 passed by this Appellate Tribunal in CA (AT) No. 221 of 2020.

Learned Counsel for the Appellant submitted that order dated 04.12.2020 against this order, an SLP has preferred before the Hon'ble Supreme Court.

Learned Counsel for the Respondent opposed this prayer for adjournment.

List the matter 'For Hearing' on **28th April, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

SC/Kam